various types <>f agro-industries. What we find. Sir, is that these Corporations are just working as suppliers of inputs and machinery or are arranging for hire-purchase of implements etc. What is happening to the setting up of various agro-indust les?

Oi il Answers

Then, Sir, is it not a fact that most of these Corpoiations are being manned by I.A.S, and Provincial Service officers and not 1 y persons who actually know servicing machinery or the industry? Is it also not a fact that while the Government hi d intended that all the State Governments will have these Agro-Industries Corporations by the year 1970, if [remember correctly, there are five o! six States such as West Bengal, Madhya Pradesh, Rajasthan, Kerala and Gi jarat which have not started these Corporations? What is being done about that? Why it is so?

SHRI ANNASAHEB SHINDE : Sir, the information which the hon'ble Member appears to be having is a little outdated becau e many of these States which the hon ble Member referred have already, igro-Industries Corporation. But 1 agree with the earlier part of his observation that these Agro-Industries Corpoi ations should have a wider scope of activities so that they become effectiv: instruments for promoting agro-in lustrial development in our country. Hut, as you know, the conditions in cir country are very different in different parts and it is but natural that thise Agro-Industries Corporations should mainly concern themselves with promoting mechanisation, technical inputs etc. But in the long run these Corporations can undertake activities. Their by-laws provide for it.

As far as technical personnel is concerned, I think the hon'ble Member is right there beca ise many of these Agro-Industries Corr orations are not adequately mannet with technical personnel. But we have been drawing the attention of the State Governments and the Agro-Indu ;tries Corporations to this aspect of

SHRI S. D. MISRA: I mentioned five States, and the Minister says that in some of the States there are already Argo-Industries Corporations. I mentioned West Bengal, Madhya Pradesh, Rajasthan. Kerala and Gujarat. I would like to be religiously thinks are the States which enlightened which are the States which have been covered.

SHRI ANNASAHEB SHINDE: All these States which you have mentioned have Agro-Industries Corporations.

to Questions

SELLING OF A PLOT OF LAND TO SHRI BALWANT SINGH, MINISTER OF FOOD AND CIVIL SUPPLIES, PUNJAB GOVERNMENT

*268. DR. BHAI MAHAVIR: Will the Minister of LABOUR AND RE-HABILITATION be pleased to state:

- (a) whether it is a fact that a plot of land in Model Town Jullundur ol the value of not less than Rupees two lakhs has been sold to Shri Balwant Singh, Minister of Food and Civil Supplies, Punjab Government, for a sum of rupees four or five thousand only;
- (b) if so, what are the details of the case; and
- (c) what action has been done in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR, EMPLOYMENT AND REHABILITATION (SHRI BHAGWAT JHA AZAD): (a) No, Sir; no such plot has the Sottlement Balwant Singh by the Settlement Organisation of the Government of India.

(b) and (c) Do not arise.

DR. BHAI MAHAVIR: May I know. Sir, if the Government took any pains to find out if the plot has been sold out to some relative of Shri Balwant Singh instead of Shri Balwant Singh himself? My information is that it was a benami transaction in the name of some of his relative, named. Shri Har-bachan Singh. I would also like to like to know if the Government is aware that the farce of holding an auction for the sale of this plot had a regular bidding on the first day when the auction was scheduled, *i.e.* on the 2-9-69. The first bid was for Rs. 50,000. But that auction was cancelled because some market was not done. But five days after, that is, on 7-9-69 there was a small closed-door drama of auction and the plot was sold out for Rs. 4,200. May I know from the hon. Minister if the Government toook any pains to probe into the matter and find out whether there is an camouflage just to cover this nefarious deed?

MR. CHAIRMAN: The question is clear.

SHRI BHAGWAT JHA AZAD: As I said, we tried to find out whether this plot was sold out to this Shri Balwant Singh. We did* not find anything about it nor has the hon. Member given enough information. I shall try to find out again on this question.

DR. BHAI MAHAVIR: My submission is that it is not very usual that we get straight oral answers from the hon. Ministers. Only three or four questions are asked. They should give fuller answers. They should try to explore and probe into the whole matter, otherwise it becomes like the story of a person who lost his way and enquired somebody as to where he was and the reply was that he was in his car.

MR. CHAIRMAN : He would collect information about it.

श्री गुरुमुख सिंह मुसाफिर: इसके बारे में म सिर्फ एक सवाल पूछना चाहता हूं। यह तो एक इत्तिफाक की बात है कि डाक्टर महावीर जी ने बलवन्त सिंह जी के नाम पर कह दिया, मगर मेरी जानकारी यह है कि पिछले छः महीनों में अर्बन प्रापर्टी का जो सेल हुआ है, खास कर के पंजाब में, उसमें बहुत गोलमाल है। इसलिए मैं माननीय मंत्री जा से अर्ज करना चाहता हूं कि क्या वह इन्क्वायरी करने के लिये तैयार हैं कि पिछच छः महीनों में जो सेल हुए हैं अर्बन प्रापर्टी में, उसमें कौन कौन लोग, कौन कौन आफिशियल्स या सरकरदालोग इन्वाल्व हैं। क्या इसकी इन्क्वारी करने के लिये वह तैयार, हैं?

SHRI BHAGWAT JHA AZAD: Sir, we are trying our best to see that auctions, allotments and other things take place according to the rules and regulations prescribed. As far as this case is concerned, it relates to urban property. In regard to urban property, we have laid down under the rules that if the value of the property is Rs. 15,000 and less, and if a lessee is there, normally we allot him that property. If a sub-lessee is there from 1956 we allot hirn that property. Sir, we go by certain rules and regulations provided under the Act. But if I get specific instances where these things have not been observed, I shall go into them very seriously.

श्री निरंजन वर्मा : क्या श्रीमान्, मंत्री जी यह बताने का कष्ट करेंगे...

[Shri Rajnarain stood up.]

श्री सभापित : आप पूछना चाहते हैं ? अभी औरों को भी मौका दीजिए :

श्री निरंजन वर्मा: .. यह भूमि जिस किसी को भी बेची गई है उसका नाम क्या है और क्या आपने ६रियाफ्त किया कि बलवन्त सिंह जी से उनका क्या संबंध है ? क्या आपने यह जानने की कोशिश की है या इस दिशा में कोई प्रयत्न ही नहीं किया ।

श्री भागवत झा आजाद: प्रश्न यह है कि क्या बलवन्त सिंह जी को एक प्लाट वहां दिया गया है। हमने जहां तक सम्भव हुआ यह जानने की कोशिश की कि उनको वह प्लाट दिया गया है या नहीं दिया गया। अब उसके बियान्ड प्रश्न का जबाब कैसे दे सकता हूं। हमको जो सूचना अभी मिली है उसके आधार पर हम इन्ववायरी करेंगे...

श्री सभापति : उन्होंने जवाब दे दिया कि इन्क्वायरी सिर्फ उनके नाम से प्लाट दिया गया है इसके बारे में की है और उन्होंने कहा है कि और कुछ इन्फारमेशन दे दें तो मैं तैयार हूं आगे इन्क्वायरी करने के लिये।

श्री राजनारायण : श्रीमन, श्रीमन . . .

श्री गणेशी लाल चौधरी: अभी माननीय मंत्री जी ने बताया कि मैंने इन्त्रवायरी कर ली है कि श्री बलवन्त सिंह के नाम यह प्लाट नहीं बेचा गया तो क्या उस इन्क्वायरी में माननीय मंत्री जी ने इसका भी पता लगाया है कि वह प्लाट किसके हाथ बेच गया।

श्री भागवत शा आजादः सवाल यह है कि क्या उनको कोई प्लाट मिला है या नहीं। अब किस प्लाट के बारे में आप कहते हैं कि किसको दिया गया या नहीं दिया गया। बलवन्त सिंह जी को प्लाट वहां पर नहीं दिया गया है। अगर आप यह पूछते हैं तो पर्टिकुलर पर्सन जिसको दिया गया, क्या उनसे उसका संबंध है, उसका मैं पता लगा- ऊंगा।

श्री राजनारायण : श्रीमन्, आपकी अंगुली दिखाने से बड़ा कन्फ्युजन होता है। आपकी अंगुली आती है बार बार मेरी ओर मैं खड़ा होता हं . This is a bad practice, I want to say. You cannot proceed in this way, Sir.

MR. CHAD MAN: All right, let me get familiar with the names of all.

श्री राजनारायण : देखिये, आपकी अंग्ली कहां जा रही है। जब हम खड़े होते हैं तो आप दूसरे को बुलाते हैं। मैं कई बार खड़ा हुआ हूं।

श्री सभापति : आपको अंगुली से नहीं बुलाता हं। उनको कहता हं।

श्री राजनारायण : आपका यह तरीका हमें पसन्द नही है... मैं अपनी फीलिंग आपको बता रहा हं।

श्री सभापति : मैं समझ गया आपकी फीलिंग लेकिन मझे इसमें समय लगेगा कि मैं सबके नामों से परिचित हो जाऊं...

श्री राजनारायण : देखिये फोर टाइम्स में खड़ा हुआ । हम चार बार खड़ हुए क्योंकि आपने अंगली दिखाई...

श्री सभापति : मेरा फर्ज है कि मैं सब मेम्बर्स को मीका द्।

श्री राजनारायण : हम सब समझते हैं। हमारा पाईंट आफ आर्डर है। हमारा पाँइन्ट आफ आर्डर यह है कि क्या मंत्री लोग प्रश्नों का जवाब नियमा-नकल देंगे या नियम विरुद्ध देंगे । मंत्री जी ने जो उत्तर दिये हैं सप्लीमेन्टरी के, पूरक प्रश्न के, वह बिल्कल नियम विरूद्ध हैं। जब कोई सदस्य एक स्पष्ट सवाल पूछना चाहते हैं कि क्या फला ब्यक्ति को चार, पांच हजार रुपये में माडल टाऊन जालंधर में जमीन का एक प्लाट दिया गया तो उसमें यह सम्निहित है कि कितनी इनफारमेशन वहां से आयेगी, अगर उस व्यक्ति के नाम वह प्लाट नहीं है तो यह उल्लेख जरूर होगा कि आखिर किसको दिया गया, चार, पांच हजार में किसको वह प्लाट बेचा गया । यह सारे का सारा सवाल एक साथ होता है। एक महीना, दो महीना लगने के बाद, तब सवाल आता है और अगर उस सवाल का उत्तर टालने वाला हो तो फिर आप कहते हैं कि आप इन्फारमेशन देते हैं तो हम इन्क्वायरी करेंगे, तब हम जवाब देंगे। तो मंत्री जी का जवाब, कब हम उनको लिखेंगे, कब यह मंगायेंगे, कब जवाब आयेगा, में समझता हुं यह सदन का समय नष्ट हो रहा है। इनलियें आपसे हमारां निवेदन है कि मंत्रियों को आदेश हो कि मंत्रीगण से जब भी पूरक प्रथन पूछे जाने हों, पूरक प्रण्नों की स्वतः अनुभृति किया करें कि इसमें कितने पूरक प्रश्न और किस प्रकार के उठ सकते हैं और ठीक से उन पूरक प्रश्नों का उत्तर दिया करें।

to Questions

SHRI S. S. MARISWAMY: My question is pure and - simple. I would like to know first of all whether a plot of land in Model Town, Jullundur, was sold or not. If so, for what price was it sold and to whom was it sold? I want the name of the person to whom it was sold.

SHRI BHAGWAT JHA AZAD: Sir, plots are being sold in many places and so also in Jullundur . . .

SHRI S. S. MARISWAMY: In Model Town.

SHRI BHAGWAT JHA AZAD : Of course, in Model Town also plots are sold. If Members want information about all the plots sold to all the persons in a particular area, it is tot you, Sir, to order for this. The question here is whether a plot was sold to Mr. Balwant Singh. I say "No plot was sold to Mr. Balwant Singh." That is all. How can I say for the whole country?

DR. BHAI MAHAVIR: Sir, one little point. I think there is some validity in what the hon. Minister has said here. At least this information can be collected: whether a plot of the value of something like Rs. 2 lakhs has been sold for something like Rs. 4,000. Whether it has been sold to A, B or C, at least this information can be collected.

MR. CHAIRMAN: He has already said that if you can gwe him information, he will proceed to make enquiries into it.